

Shri Morarji Desai: There is no change as a result of this.

(ii) HEAVY FLOODS IN KAMALPUR AND OTHER PARTS OF TRIPURA

Shri Dasaratha Deb (Tripura East): Under Rule 197, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The situation arising out of the recent heavy floods in Kamalpur sub-division and other parts of Tripura."

The Minister of State in the Ministry of Home Affairs (Shri Datar): Heavy rains in the middle of this month flooded some areas of Tripura causing interference in traffic and breaches of roads. Rains have since stopped and more or less communications on the main roads have been restored.

In Khowai Sub Division, Khowai town and two villages on the bank of river Khowai were inundated. In Kailashahar six villages were affected and Kumarghat bridge was washed away. In Amarpur seven villages were affected and some houses were washed away. Five children of Rambhadracherra are reported to have died. Some inundation took place in Dharmanagar and Kamalpur sub-divisions.

Necessary measures to afford immediate relief to the affected person have been taken. A sum of Rs. 8,090 has been placed at the disposal of Revenue authorities in the Sub-divisions for distribution as gratuitous relief.

Distribution of rice, chira and gur to affected persons has been started in the Khowai and Amarpur Sub-divisions. Four cases of milk powder have been sent to the villages affected in Khowai for distribution. Affected families in this Sub-division have

been given temporary shelter in the school and other available buildings.

Shri Dasaratha Deb: In view of the heavy loss suffered by the people due to damages, may I know whether Government have any proposal to allocate some fund so that it could be given as loans to the affected people?

Shri Datar: That matter is receiving further consideration by the administration. If proposals are received by us, they will receive proper consideration.

Mr. Speaker: Now papers to be laid on the Table.

12.10 hrs.

POINT OF INFORMATION

Shri Hem Barua (Gauhati): On a point of information, Sir. During the last week I tabled a 'Calling attention notice' on the floods in Manipur. That is a Union territory. I gave that notice after hearing the news broadcast over the All India Radio and before it came out in the papers here. That was disallowed. When the news came out in the papers, again I tabled it; but it was disallowed. Then I tabled a short notice question about the floods in Manipur. That also was disallowed. But now something about Tripura, which is another Union territory and which is as much a Union territory as Manipur is, has been allowed.

Mr. Speaker: I may only say that he has not been fair to me. He ought to have come to me. I would have called for the papers and then only could have told him what the reasons were for which they were disallowed. Even now I would advise him to come to me. Without the papers how can I say what the reasons were?

Shri Hem Barua: I do not want to be unfair to you. With all humility

[Shri Hem Barua]

I submit that. I only wanted your guidance.

Mr. Speaker: He might not have had that intention, but that has happened. He has been unfair to me. That should not have happened. That is exactly what I want to say.

Shri Hem Barua: I am sorry.

12:11 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE SEA CUSTOMS ACT, THE CENTRAL EXCISES AND SALT ACT AND THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT.

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G. S. R. No. 1257, dated the 14th October, 1961.
- (b) G. S. R. No. 1327, the 4th November, 1961.
- (c) G. S. R. No. 1367, dated the 18th November, 1961.
- (d) G. S. R. No. 1392, dated the 25th November, 1961.
- (e) G. S. R. No. 1493, dated the 23rd December, 1961.
- (f) G. S. R. No. 1494, dated the 23rd December, 1961.
- (g) G. S. R. No. 1495, dated the 23rd December, 1961.
- (h) G. S. R. No. 1523, dated the 30th December, 1961.

- (i) G. S. R. No. 1524, dated the 30th December, 1961. as corrected by G.S.R. No. 53, dated the 13th January, 1962.
- (j) G. S. R. No. 22, dated the 6th January, 1962.
- (k) G. S. R. No. 23, dated the 6th January, 1962.
- (l) G. S. R. No. 24, dated the 6th January, 1962.
- (m) G. S. R. No. 129, dated the 3rd February, 1962.
- (n) G. S. R. No. 237, dated the 24th February, 1962.
- (o) G. S. R. No. 268, dated the 3rd March, 1962.
- (p) G. S. R. No. 269, dated the 3rd March, 1962.
- (q) G. S. R. No. 287, dated the 10th March, 1962.
- (r) G. S. R. No. 288, dated the 10th March, 1962.
- (s) G. S. R. No. 289, dated the 10th March, 1962.

[Placed in Library, See No. LT-215/62.]

(ii) a copy each of the following notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—

- (a) G. S. R. No. 1394, dated the 25th November, 1961 containing corrigendum to Notification No. G. S. R. 695, dated the 20th May, 1961.
- (b) G. S. R. No. 85, dated the 20th January, 1962 containing erratum to Notification No. G. S. R. 1394, dated the 25th November, 1961.
- (c) G. S. R. No. 88, dated the 20th January, 1962 containing corrigendum to Notification No. G. S. R. 1191, dated the 30th September, 1961.

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